

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 645/2022

**In the matter of:**

Kishanpal Singh & Ors.

...Applicant

Versus

Govt. of NCT of Delhi

...Respondents

**NDOH:- 24.02.2023**

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Filed by:

New Delhi:

Dated: \_\_.02.2023

Delhi Pollution Control Committee



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**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION  
CONTROL COMMITTEE IN COMPLAINT TO THE ORDER  
DATED 17.10.2022.**

IT IS MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal took up the above referred matter on 17.10.2022 and was pleased to direct the DPCC and Deputy Commissioner(North East) to verify the contents of the complaint and to take remedial action against illegal factories in residential areas of Maujpur, Delhi- 53. In the complaint it was alleged that the factories are manufacturing plastic bags, jeans and using acid, gum and other toxic materials, resulting in pollution.
2. That the area falls under the jurisdiction of Deputy Commissioner (Shahdara).
3. That a joint inspection of the site was carried out on 04.11.2022, by the representative of DPCC, Deputy Commissioner (Shahdara), Delhi Police and BSES. During the inspection it was observed that following units are operating, details of which are as under :

Sl. No.	Name & Address of the Unit	Activity of Unit	Action Taken
1	M/s Vinay Singh, Gali No. 4 Mahonpuri, Maujpur	Die Casting (Zinc) operating in residential area without mandatory license.	<ul style="list-style-type: none"> <li>• Unit was sealed on the spot by SDM (Shahdara).</li> <li>• Electricity power disconnected by BSES.</li> <li>• Copy of the sealing order dated 05.11.2022 issued by SDM (Shahdara) is enclosed herewith as <b><u>Annexure-1.</u></b></li> <li>• Direction for closure was issued to unit on 20.02.2023.</li> </ul>
2	M/s Gajendar Sharma, Satyapal Sharma H. No. 54 Village Maujpur.	Gate not opened.	<ul style="list-style-type: none"> <li>• The gate did not open.</li> <li>• Premises is having commercial meter of 22 KVA bearing number CA No. 101391484</li> <li>• Premises is in residential area/ non-confirming area.</li> <li>• Copy of the Show cause Notice dated 05.11.2022 issued by SDM (Shahdara) is enclosed herewith as <b><u>Annexure-2.</u></b></li> </ul>
3	M/s Gagan Kumar, Gali No. 4 Mahonpuri, Maujpur	Storage of power coating material.	<ul style="list-style-type: none"> <li>• Copy of the Show Cause Notice dated 05.11.2022 issued by SDM (Shahdara) is enclosed herewith as <b><u>Annexure-3.</u></b></li> </ul>

			<ul style="list-style-type: none"> <li>• A show cause notice was issued on 20.02.2023 for imposition of EDC of Rs. 40,000/- on 20.02.2023.</li> </ul>
4	M/s Pawan Chaudhary S/o Chaudhary Murali H. No. 57, GF Village Maujpur. FCA No. 152196227	Stitching/ sewing/ storage of jeans in substantial quantities. (White Category)	<ul style="list-style-type: none"> <li>• Copy of the Show Cause Notice dated 05.11.2022 issued by SDM (Shahdara) is enclosed herewith as <b><u>Annexure-4.</u></b></li> <li>• A show cause notice was issued on 20.02.2023 for imposition of EDC of Rs. 40,000/- on 20.02.2023.</li> </ul>

4. That second round of joint inspection of the area was carried out on 09.11.2022, by the representative of DPCC, Deputy Commissioner (Shahdara), Delhi Police and BSES. During the inspection it was observed that:

Sl. No.	Name & Address of the Unit	Activity of Unit	Proposed Action
1	M/s Rishi Pal, Kh. No. 131-132, Abhimanyu Gali No. 1 Arjun Mohalla Maujpur.	Plastic bags, jeans, use of acid and other materials	<ul style="list-style-type: none"> <li>• Unit was sealed on the spot by SDM (Shahdara).</li> <li>• Electricity power disconnected by BSES.</li> </ul>
2	M/s Abdul Rauf, C-16 A, Kh. No. 131-132, Abhimanyu Gali No. 1 Arjun Mohalla Maujpur.	Plastic bags, jeans, use of acid and other materials	<ul style="list-style-type: none"> <li>• Unit was sealed on the spot by SDM (Shahdara).</li> <li>• Electricity power disconnected by BSES.</li> </ul>
3	M/s Renu Gupta, C/41/1, Kh. No. 131-132,	Plastic bags, jeans, use of acid and other materials	<ul style="list-style-type: none"> <li>• Unit was sealed on the spot by SDM (Shahdara).</li> </ul>

	Abhimanyu Gali No. 1 Arjun Mohalla Maujpur.		<ul style="list-style-type: none"> <li>• Electricity power disconnected by BSES.</li> <li>• DPCC issued a letter on 20.02.2023 to unit to file undertaking that premises were used for residential purposes only and not to carry out any industrial activity.</li> </ul>
4	M/s Baburam Pal, Kh. No. 66 Bhagat Mandir Abhimanyu Gali No. 1 Arjun Mohalla Maujpur.	Plastic bags, jeans, use of acid and other materials	<ul style="list-style-type: none"> <li>• Unit was sealed on the spot by SDM (Shahdara). Electricity power disconnected by BSES.</li> </ul>
5	M/s Sanjay Sharma, Kh. No. 131-132, C-24, Abhimanyu Gali No. 1 Arjun Mohalla Maujpur.	Manufacturing of cardboard boxes without corrugation and Manufacturing of synthetic adhesive without heating.	<ul style="list-style-type: none"> <li>• Unit has been operated without having mandatory license/ Consent from any department.</li> <li>• Premises is in residential area/ non-confirming area.</li> <li>• There is one illegal borewell exist in the premises.</li> <li>• The power connection is in the name of Sh. Rishipal (previous owner of premise)</li> <li>• Unit found non-complying provision of HOWM Rules, 2016, Water Act, 1974 &amp; Air Act, 1981.</li> <li>• Unit was sealed on the spot by</li> </ul>

			<p>SDM (Shahdara). (Annexure-5)</p> <ul style="list-style-type: none"> <li>• Electricity power disconnected by BSES.</li> <li>• DPCC issued show cause notice for imposition of EDC of Rs. 5,00,000/- (five lakhs) on 25.11.2022.</li> </ul> <p>(Annexure-6)</p> <ul style="list-style-type: none"> <li>• DPCC has issued letter on 25.11.2022 to SDM (Shahdara) to take necessary action for illegal borewell.</li> </ul> <p>(Annexure-7)</p> <ul style="list-style-type: none"> <li>• Unit vide letter dated 02.12.2022 has deposited Rs. 5,00,000/- as Environmental damages Charges and requested to de-seal the premises for removal of plant and Machinery .</li> <li>• The request of the unit was accepted and SDM was requested to de-seal the premises for removal of plant and Machinery on 20.02.2023.</li> </ul>
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Copy of the joint inspection report dated 09.11.2022 is enclosed herewith as **ANNEXURE-8**.

5. That third round of joint inspection of the area was carried out on 22.12.2022 by the representative of DPCC, Deputy Commissioner (Shahdara), Delhi Police and BSES. During the inspection it was

observed that:

Sl. No.	Name & Address of the Unit	Activity of Unit	Proposed Action
1	M/s Andul Rauf, Ismail C-10 A, Kh. No. 131-132, Abhimanyu Gali No. 1 Arjun Mohalla Maujpur.	Mfg. of Plastic toys, using injection HD blowing moulding	<ul style="list-style-type: none"> <li>• Unit has been operating without having mandatory license/ Consent from any department.</li> <li>• Unit was sealed by the officials of SDM Shahdara.</li> <li>• Copy of the joint inspection report dated 22.12.2022 is enclosed herewith as <b><u>ANNEXURE-9.</u></b></li> <li>• A show cause notice was issued on 20.02.2023 for imposition of EDC of Rs 2,00,000/- on 20.02.2023.</li> </ul>
2	M/s Abdul Rauf, C-16 A, Kh. No. 131-132, Abhimanyu Gali No. 1 Arjun Mohalla Maujpur.	Manufacturing of plastic sheets for non woven mask.	<ul style="list-style-type: none"> <li>• Unit has been operating without having mandatory license/ Consent from any department.</li> <li>• Unit was sealed by the officials of SDM Shahdara.</li> <li>• Copy of the joint inspection report dated 22.12.2022 is enclosed herewith as <b><u>ANNEXURE-10.</u></b></li> <li>• A show cause notice was issued on 20.02.2023</li> </ul>

			for imposition of EDC of Rs. 2,00,000/- on 20.02.2023.
3	M/s Mukesh Jain, Baburam Pal, Kh. No. 66 Bhagat Mandir Abhimanyu Gali No. 1 Arjun Mohalla Maujpur.	No activity	<ul style="list-style-type: none"> <li>• The premise found vacant &amp; no machinery was found.</li> <li>• After re-inspection unit was again resealed.</li> <li>• Copy of the joint inspection report dated 22.12.2022 is enclosed herewith as <b><u>ANNEXURE-11</u></b></li> <li>• DPCC issued a letter on 20.02.2023 to unit to file undertaking that premises was used for residential purposes only and not to carry out any industrial activity.</li> </ul>
4	M/s Renu Gupta, C/41/1, Kh. No. 131-132, Abhimanyu Gali No. 1 Arjun Mohalla Maujpur.	No activity	<ul style="list-style-type: none"> <li>• The premise found vacant &amp; no machinery was found.</li> <li>• The trace of PVC Granules was found at the premises which show that in the premises some unit was operating related to plastic product.</li> <li>• The BSES officials informed that sanctioned load was 62 KVA.</li> <li>• After re-inspection unit was again resealed.</li> <li>• Copy of the joint</li> </ul>

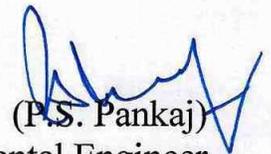
			inspection report dated 22.12.2022 is enclosed herewith as <b><u>ANNEXURE-12.</u></b>
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6. That fourth round of joint inspection of the site was carried out on 11.01.2023 by the official of DPCC and SDM (Shahdara). During the inspection it were observed that:

Sl. No.	Name & Address of the Unit	Activity of Unit	Proposed Action
1.	M/s Vinay Singh, Gali No. 4 Mahonpuri, Maujpur	Die Casting (Zinc) operating in residential area without mandatory license.	<ul style="list-style-type: none"> <li>• The seal imposed on 04.11.2022 was found intact.</li> <li>• Electricity power disconnected by BSES.</li> <li>• A show cause notice was issued on 20.02.2023 for imposition of EDC of Rs 5,00,000/- on 20.02.2023.</li> </ul>
2	M/s Mohammad Vakeel, Kh No. 67, Gali No. 03, Old Village, Maujpur	Stitching / Sewing of readymade garments.	<ul style="list-style-type: none"> <li>• Unit found operational engaged in activity of Stitching / Sewing of readymade garments.</li> <li>• Unit has operating without mandatory Consent from concerned department.</li> <li>• Copy of the joint inspection report dated 11.01.2023 is enclosed herewith as <b><u>ANNEXURE-13.</u></b></li> <li>• A show cause notice was issued on 20.02.2023 for imposition of EDC of Rs 40,000/- on 20.02.2023.</li> </ul>

3.	M/s Ikram Illahi, H. No. 54, Ground Floor, Gali No. 4, Maujpur	Manufacturing of Zinc die casting.	<ul style="list-style-type: none"> <li>• Unit has been operating without having mandatory license/ Consent from any department</li> <li>• After inspection unit was sealed by the officials of SDM (Shahdara).</li> <li>• Copy of the joint inspection report dated 11.01.2023 is enclosed herewith as <u>ANNEXURE-14.</u></li> <li>• A show cause notice was issued on 20.02.2023 for imposition of EDC of Rs 5,00,000/- on 20.02.2023.</li> </ul>
4.	M/s Ikram Illahi, H. No. 54, First Floor, Gali No. 4, Maujpur	Manufacturing of Aluminum buttons using header machine	<ul style="list-style-type: none"> <li>• Unit has been operating without having mandatory license/ Consent from any department</li> <li>• After inspection unit was sealed by the officials of SDM (Shahdara).</li> <li>• Copy of the joint inspection report dated 11.01.2023 is enclosed herewith as <u>ANNEXURE-15.</u></li> <li>• A show cause notice was issued on 20.02.2023 for imposition of EDC of Rs 40,000/- on 20.02.2023.</li> <li>• Direction for closure was issued to unit on 20.02.2022.</li> </ul>

7. That a letter was issued to Commissioner of MCD on 20.02.2023, regarding Mohd. Vakeel, M/s Gagan Kumar and M/s Pawan Chaudhary to take appropriate action against these units for operating there activity in non-conforming area. Copy of the letter dated 20.02.2023 is enclosed herewith as ANNEXURE-16.
8. In compliance to the orders passed by this Hon'ble Tribunal, 4 round of inspections were carried out, out of which 11 units were found in the area. Action taken has been mentioned in above tables.
9. The present status report may kindly be taken on record.



Sr. Environmental Engineer

**SEALING ORDER**

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and perform functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, as amended to date

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Air (Prevention & Control of Pollution) Act, 1981 in respect of Union Territory of Delhi to Delhi Pollution Control Committee vide notification No S.O.198 (E) dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub-section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, it is mandatory provision under u/s 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish/ operate an industrial plant in any air pollution control area.

Whereas, as per section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended to date, it is mandatory to obtain Consent from Delhi Pollution Control Committee in respect of any industry or operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent in to a stream or on land

And whereas, CPCB issued direction under section 18(1)(b) of the Air (Prevention & Control of Pollution) Act, 1981 on 02.07.2019 to DPCC in the matter of conversion of units in Delhi into PNG as fuel. CPCB has directed to issue closure directions to all such industrial units in Delhi where PNG supply is available and industry has not shifted to PNG.

And whereas, Hon'ble National Green Tribunal (NGT) vide order dated 29.01.2019 in O.A. No. 06/2012 & O.A. No. 300/2013 in the matter of Manoj Mishra Vs. Union of India & Ors has given various directions to take coercive measures of prosecuting, prohibiting and compensating against the defaulter water polluting units.

And whereas, Hon'ble National Green Tribunal vide orders dated 05.08.2019 & 19.11.2019 in OA No. 601/2018 in the matter of "Mayank Manohar & Paras Singh, Reporter, the Times of India Vs. Govt. of Delhi & Ors." has also directed closure of impermissible industrial units in residential/ non-confirming areas of NCT of Delhi and levying Environmental Compensation (EC) for the damage caused by illegal operation keeping in view the 'Polluters Pay Principle'.

And whereas, in compliance of Hon'ble NGT order in OA No. 645/2022 "Kishanpal Singh & ors vs Govt of NCT Delhi", a joint inspection comprising of officials of DPCC, Office of SDM (Shahdara), Delhi Police and BSES was carried out in residential areas of Maujpur Village, Delhi-110053 on 04.11.2022.

And whereas, during inspection it has been observed that M/s Vinay Singh, Gali No.4 Mohanpuri, Maujpur, Delhi-110053 was found engaged in the activity of Die Casting (Zinc) operating in residential area without mandatory license.

Therefore, in view of the above & in pursuance of directions of DPCC, I, KSHITISH KUMAR MISHRA, SUB-DIVISIONAL MAGISTRATE (SHAHDARA) sealed the said unit i.e. M/s Vinay Singh, Gali No.4, Mohanpuri, Maujpur, Delhi -110053 in exercise of powers under the NGT order & the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974.

M/s Vinay Singh  
Gali No.04, Mohanpuri,  
Maujpur, Delhi-110053.

Vinay Singh  
7027719193

(KSHITISH KUMAR MISHRA)  
SUB-DIVISIONAL MAGISTRATE  
DISTRICT SHAHDARA



**SHOW CAUSE NOTICE**

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and perform functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of pollution) Act, 1981, as amended to date

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Air (Prevention & Control of Pollution) Act, 1981 in respect of Union Territory of Delhi to Delhi Pollution Control Committee vide notification No S O 198 (E) dated 15 03 1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987

And whereas, it is mandatory provision under u/s 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish/ operate an industrial plant in any air pollution control area.

Whereas, as per section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended to date, it is mandatory to obtain Consent from Delhi Pollution Control Committee in respect of any industry or operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent in to a stream or on land.

And whereas, CPCB issued direction under section 18(1)(b) of the Air (Prevention & Control of Pollution) Act, 1981 on 02.07.2019 to DPCC in the matter of conversion of units in Delhi into PNG as fuel CPCB has directed to issue closure directions to all such industrial units in Delhi where PNG supply is available and industry has not shifted to PNG

And whereas, Hon'ble National Green Tribunal (NGT) vide order dated 29.01.2019 in O.A. No. 06/2012 & O.A. No 300/2013 in the matter of Manoj Mishra Vs. Union of India & Ors has given various directions to take coercive measures of prosecuting, prohibiting and compensating against the defaulter water polluting units.

And whereas, Hon'ble National Green Tribunal vide orders dated 05.08 2019 & 19.11.2019 in OA No. 601/2018 in the matter of "Mayank Manohar & Paras Singh, Reporter, the Times of India Vs. Govt. of Delhi & Ors." has also directed closure of impermissible industrial units in residential/ non-confirming areas of NCT of Delhi and levying Environmental Compensation (EC) for the damage caused by illegal operation keeping in view the "Polluters Pay Principle"

And whereas, in compliance of Hon'ble NGT order in OA No. 645/2022 " Kishunpal Singh & ors vs Govt of NCT Delhi", a joint inspection comprising of officials of DPCC, Office of SDM (Shahdara), Delhi Police and BSES was carried out in residential areas of Maujpur Village, Delhi-110053 on 04.11.2022.

"And whereas, during inspection it has been observed that M/s Vinay Singh, Gali No.4 Mohanpuri, Maujpur, Delhi-110053 was found engaged in the activity of Die Casting (Zinc) operating in residential area without mandatory license & M/s Gajender Sharma, Satyapal Sharma H. No. 54 Village Maujpur Delhi-110053 did not open the gate and has obtained commercial meter of 22 KVA CA No. 101391484 and operating in residential area/ non-conforming area."

Now, therefore, in pursuance of NGT order, I, KSHITISH KUMAR MISHRA, SUB-DIVISIONAL MAGISTRATE (SHAHDARA) in exercise of powers conferred under NGT order direct you to Show Cause why the door was not opened by you & has obtained commercial meter of 22 KVA CA No. 101391484 operating in residential area/ non-conforming area within 03 days of receipt of this notice failing which appropriate action as deemed fir shall be initiated against you.

To,

M/s Gajender Sharma  
H.No.54, Village Maujpur,  
Delhi-110053.

etc

(KSHITISH KUMAR MISHRA)  
SDM(SHAHDARA)  
DISTRICT SHAHDARA

No.F.SDM/SHAH/NGT/2022/ 6424

**SHOW CAUSE NOTICE**

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and perform functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of pollution) Act, 1981, as amended to date

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Air (Prevention & Control of Pollution) Act, 1981 in respect of Union Territory of Delhi to Delhi Pollution Control Committee vide notification No.S.O.198 (E) dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987

And whereas, it is mandatory provision under u/s 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish/ operate an industrial plant in any air pollution control area

Whereas, as per section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended to date, it is mandatory to obtain Consent from Delhi Pollution Control Committee in respect of any industry or operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent in to a stream or on land.

And whereas, CPCB issued direction under section 18(1)(b) of the Air (Prevention & Control of Pollution) Act, 1981 on 02.07.2019 to DPCC in the matter of conversion of units in Delhi into PNG as fuel. CPCB has directed to issue closure directions to all such industrial units in Delhi where PNG supply is available and industry has not shifted to PNG.

And whereas, Hon'ble National Green Tribunal (NGT) vide order dated 29.01.2019 in O.A. No. 06/2012 & O.A. No. 300/2013 in the matter of Manoj Mishra Vs. Union of India &Ors has given various directions to take coercive measures of prosecuting, prohibiting and compensating against the defaulter water polluting units.

And whereas, Hon'ble National Green Tribunal vide orders dated 05.08.2019 & 19.11.2019 in OA No. 601/2018 in the matter of "Mayank Manohar & Paras Singh, Reporter, the Times of India Vs. Govt. of Delhi &Ors." has also directed closure of impermissible industrial units in residential/ non-conforming areas of NCT of Delhi and levying Environmental Compensation (EC) for the damage caused by illegal operation keeping in view the 'Polluters Pay Principle'

And whereas, in compliance of Hon'ble NGT order in OA No. 645/2022 " Kishanpal Singh & ors vs Govt of NCT Delhi", a joint inspection comprising of officials of DPCC, Office of SDM (Shahdara), Delhi Police and BSES was carried out in residential areas of Maujpur Village, Delhi-110053 on 04.11.2022.

"And whereas, during inspection it has been observed that M/s Vinay Singh, Gali No.4 Mohanpuri, Maujpur, Delhi-110053 was found engaged in the activity of Die Casting (Zinc) operating in residential area without mandatory license & M/s Gagan Kumar, Gali No. 04 Maujpur, Delhi-110053 was engaged in storage of powder coating material and operating in residential/non-conforming area".

Now, therefore, in pursuance of NGT order, I, KSHITISH KUMAR MISHRA, SUB-DIVISIONAL MAGISTRATE (SHAHDARA) in exercise of powers conferred under NGT order direct you to Show Cause why you engaged in storage of powder coating material and operating in residential/non-conforming area within 03 days of receipt of this notice failing which appropriate action as deemed fit shall be initiated against you.

To,

M/s Gagan Kumar  
R/o Gali No.04, Maujpur,  
Delhi-110053.

Gagan  
9990456328

(KSHITISH KUMAR MISHRA)  
SDM (SHAHDARA)  
DISTRICT OF DELHI



**SHOW CAUSE NOTICE**

(1)

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and perform functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

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And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub-section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, it is mandatory provision under u/s 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish/ operate an industrial plant in any air pollution control area.

Whereas, as per section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended to date, it is mandatory to obtain Consent from Delhi Pollution Control Committee in respect of any industry or operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent in to a stream or on land.

And whereas, CPCB issued direction under section 18(1)(b) of the Air (Prevention & Control of Pollution) Act, 1981 on 02.07.2019 to DPCC in the matter of conversion of units in Delhi into PNG as fuel. CPCB has directed to issue closure directions to all such industrial units in Delhi where PNG supply is available and industry has not shifted to PNG.

And whereas, Hon'ble National Green Tribunal (NGT) vide order dated 29.01.2019 in O.A. No. 06/2012 & O.A. No. 300/2013 in the matter of Manoj Mishra Vs. Union of India & Ors has given various directions to take coercive measures of prosecuting, prohibiting and compensating against the defaulter water polluting units.

And whereas, Hon'ble National Green Tribunal vide orders dated 05.08.2019 & 19.11.2019 in OA No. 601/2018 in the matter of "Mayank Manohar & Paras Singh, Reporter, the Times of India Vs. Govt. of Delhi & Ors." has also directed closure of impermissible industrial units in residential/ non-confirming areas of NCT of Delhi and levying Environmental Compensation (EC) for the damage caused by illegal operation keeping in view the 'Polluters Pay Principle'

And whereas, in compliance of Hon'ble NGT order in OA No. 645/2022 " Kishanpal Singh & ors vs Govt of NCT Delhi", a joint inspection comprising of officials of DPCC, Office of SDM (Shahdara), Delhi Police and BSES was carried out in residential areas of Maujpur Village, Delhi-110053 on 04.11.2022.

"And whereas, during inspection it has been observed that M/s Vinay Singh, Gali No.4 Mohanpuri, Maujpur, Delhi-110053 was found engaged in the activity of Die Casting (Zinc) operating in residential area without mandatory license & M/s Pawan Chaudhary S/o Chaudhary Murali H No. 57, G/F, Village Maujpur, Delhi-110053 engaged in stitching/sewing, storage of jeans in substantial quantities and 10 stitching/sewing machines were found in the said premises".

Now, therefore, in pursuance of NGT order, I, KSHITISH KUMAR MISHRA, SUB-DIVISIONAL MAGISTRATE (SHAHDARA) in exercise of powers conferred under NGT order direct you to Show Cause why engaged in stitching/sewing, storage of jeans in substantial quantities at the said premises within 03 days of receipt of this notice failing which appropriate action as deemed fit shall be initiated against you.

To,

M/s Pawan Chaudhary S/o Chaudhary Murali,  
R/o H.No. 57, G/F, Village Maujpur,  
Delhi-110053.

(KSHITISH KUMAR MISHRA)  
SDM (SHAHDARA)  
DISTRICT OF DELHI



OFFICE OF THE SUB-DIVISIONAL MAGISTRATE: SHAHDARA,  
GOVERNMENT OF N.C.T. OF DELHI, A-BLOCK, 1<sup>ST</sup> FLOOR,  
D.C. OFFICE COMPLEX, NAND NAGRI, DELHI-110093.

ANNEXURE 5

No.F.SDM/SHAH/NGT CHALLAN/2022/ 6445

2155/CMC-2

Date: 11/11/2022

Delhi Pollution Control Committee  
Dairy No. 125 818  
13 DEC 2022  
CMC-1  
Sign. of Receiving Officer

SEALING ORDER

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and perform functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of pollution) Act, 1981, as amended to date.

And whereas; Central Pollution Control Board has delegated all its powers and functions under the Air (Prevention & Control of Pollution) Act, 1981 in respect of Union Territory of Delhi to Delhi Pollution Control Committee vide notification No.S.O.198 (E) dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, it is mandatory provision under u/s 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish/operate an industrial plant in any air pollution control area.

Whereas, as per section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended to date, it is mandatory to obtain Consent from Delhi Pollution Control Committee in respect of any industry or operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent in to a stream or on land.

And whereas, CPCB issued direction under section 18(1)(b) of the Air (Prevention & Control of Pollution) Act, 1981 on 02.07.2019 to DPCC in the matter of conversion of units in Delhi into PNG as fuel. CPCB has directed to issue closure directions to all such industrial units in Delhi where PNG supply is available and industry has not shifted to PNG.

And whereas, Hon'ble National Green Tribunal (NGT) vide order dated 29.01.2019 in O.A. No. 06/2012 & O.A. No 300/2013 in the matter of Manoj Mishra Vs. Union of India &Ors has given various directions to take coercive measures of prosecuting, prohibiting and compensating against the defaulter water polluting units.

And whereas, Hon'ble National Green Tribunal vide orders dated 05.08.2019 & 19.11.2019 in OA No. 601/2018 in the matter of "Mayank Manohar & Paras Singh, Reporter, the Times of India Vs. Govt. of Delhi &Ors." has also directed closure of impermissible industrial units in residential/ non-confirming areas of NCT of Delhi and levying Environmental Compensation (EC) for the damage caused by illegal operation keeping in view the 'Polluters Pay Principle'.

And whereas, in compliance of Hon'ble NGT order in OA No. 645/2022 " Kishanpal Singh & ors vs Govt of NCT Delhi", a joint inspection comprising of officials of DPCC, Office of SDM (Shahdara), Delhi Police and BSES was carried out in residential areas of Abhimanyu Gali No.01, Arjun Mohalla, Maujpur, Delhi on 09.11.2022.

Signature  
15/12/2022  
Maujpur  
P  
11/12



And whereas, during inspection it has been observed that M/s Sanjay Sharma, Kh. No. 131-132, Abhimanyu Gali No. 01, Arjun Mohalla, Maujpur, Delhi-110053 was found engaged in the activity of running illegal factories of manufacturing of Cardboard boxes without corrugation and mfg of synthetic adhesive without heating which causing environment pollution and it was informed that Mr. Rishi Pal was previous owner of premises and power connection is his name.

Therefore, in view of the above NGT order, I, KSHITISH KUMAR MISHRA, SUB-DIVISIONAL MAGISTRATE (SHAHDARA) sealed the said unit i.e. M/s Sanjay Sharma, Kh. No. 131-132 Abhimanyu Gali No. 01, Arjun Mohalla, Maujpur, Delhi-110053 in exercise of powers under the NGT order & the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974 with direction to not open the seal without prior permission of the undersigned.

To,

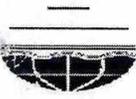
M/s Sanjay Sharma,  
Kh. No. 131-132, Abhimanyu Gali No.01,  
Arjun Mohalla, Maujpur, Delhi-110053.

  
(KSHITISH KUMAR MISHRA)  
SDM (SHAHDARA)  
DISTRICT SHAHDARA

Copy to:

1. The SEE, DPCC, Department of Environment, GNCTD, 4<sup>th</sup> & 5<sup>th</sup> Floor, ISBT, Kashmere Gate, Delhi-110006.
2. The CEO, BSES, Shakti Kiran Building, Karkardooma, Delhi.
3. PA to DM (Shahdara).

  
(KSHITISH KUMAR MISHRA)  
SDM (SHAHDARA)  
DISTRICT SHAHDARA

	<b>DELHI POLLUTION CONTROL COMMITTEE</b> <b>GOVERNMENT OF NCT OF DELHI</b> <b>5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006</b> visit us at : <a href="http://dpcc.delhigovt.nic.in">http://dpcc.delhigovt.nic.in</a>	
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F. No. DPCC/CMC-I/NGT/OA No. 645/2022/ 1711-12

Dated: 25-11-2022

To,  
 M/s Sanjay Sharma,  
 Kh. No. 131-132/ C-24,  
 Abhimanyu Gali No. 1,  
 Arjun Mohalla, Maujpur  
 Delhi-110053

**Subject: Show Cause Notice for Imposition of Environmental Damage Compensation (EDC) for violation u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 and 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.**

Whereas, Central Pollution Control Board is the state board for all the Union Territories to exercise powers and perform functions under the water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 in respect of Union Territory of Delhi to Delhi Pollution Control Committee.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, you, **M/s Sanjay Sharma, Kh. No. 131-132/ C-24, Abhimanyu Gali No. 1, Arjun Mohalla, Maujpur, Delhi-110053** (here in after referred as "Addressee") are operating your aforesaid unit at the above said address and engaged in the activity of **manufacturing of cardboard boxes without corrugation and Manufacturing of synthetic adhesive without heating.**

And whereas, a complaint has been filed against you (the addressee unit) in Hon'ble NGT vide O.A No 645/2022 in matter of "kishanpal Singh & Ors. Vs. Govt. of NCT of Delhi" and Hon'ble NGT has passed the Order dated 17.10.2022

And whereas, in compliance of the above order of Hon'ble NGT dated 17.10.2022, a joint inspection was conducted by Joint inspection team comprising of officials of Sub Divisional Magistrate (Shahdara), DPCC, BSES & Delhi Police of your unit/ premise on 09.11.2022 and following observations were made during inspection:

- Unit was engaged in the activity of Manufacturing of cardboard boxes without corrugation and Manufacturing of synthetic adhesive without heating & operating without having mandatory license/ Consent from any department operating in non-conforming area and it was also informed that Sh. Rishipal was previous owner of premises & power connection was with his name.
- 1 illegal borewell found without any prior permission from Concerned Department.
- Unit found non-complying under provision of HOWM Rules, 2016, Water Act, 1974 & Air Act, 1981. As reported by BSES you were having sanctioned power load of 20 KVA with CA No. 150493463.

- Your unit was sealed by the SDM (Shahdara) on the spot and BSES officials disconnected the power supply of your unit and removed the meter.

And whereas during inspection, you (the addressee) were found operating the above unit without obtaining mandatory Consent to Establish & Consent to Operate under Air & Water Act from DPCC & also operating in non-conforming area w.r.t MPD-2021, which is a clear violation of the provisions of the above said Acts & provisions of MPD-2021.

Now therefore, the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 33(A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 has decided:

That you, the addressee shall deposit Environment Damages Compensation (EDC) of **Rs 5,00,000/- (Rupees Five lakh)** for causing environmental damages.

By way of this notice, you (the addressee) are hereby called upon to Show Cause Notice, as to why the above said Environmental Compensation should not be imposed. The reply, if any, should reach this office within 15 days from the date of issue of this notice. In case of failure, it will be presumed that the addressee has nothing to say in this regard and aforesaid proposed Environmental Compensation shall be imposed upon you without any further reference to you.

This may also be treated as an opportunity of being heard as per the provisions of the above said Acts.

This is being issued as per the decision and approval of the Competent Authority, DPCC

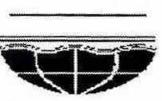
  
(P.S. Pankaj)  
SEE, CMC-I

To,  
M/s Sanjay Sharma,  
Kh. No. 131-132/ C-24,  
Abhimanyu Gali No. 1,  
Arjun Mohalla, Maujpur  
Delhi-110053

Copy to:

1. Master file.
- ✓ 2. Office Copy.

By Speed Post

	<b>DELHI POLLUTION CONTROL COMMITTEE</b> <b>(GOVT. OF NCT OF DELHI)</b> <b>5<sup>TH</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6</b> <b>visit us at : <a href="http://dpcc.delhigovt.nic.in">http://dpcc.delhigovt.nic.in</a></b>
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F. No. DPCC/CMC-I/OA-645/2022/

1714

Dated: 25.11.2022

To,  
**The Sub Divisional Magistrate (Shahdara),**  
**Office of DC/ DM Shahdara, Complex,**  
**Nand Nagri, Opp. Gagan Cinema,**  
**Delhi – 110093**

**Subject: Request to take necessary action for illegal borewell found at the premises of M/s Sanjay Sharma.**

In compliance of Hon'ble NGT Order dated 17.10.2022, a joint inspection of unit namely M/s Sanjay Sharma, Kh. No. 131-132/ C-24, Abhimanyu Gali No. 1, Arjun Mohalla, Maujpur, Delhi-110053 was conducted by Joint inspection team comprising of officials of Sub Divisional Magistrate (Shahdara), DPCC, BSES & Delhi Police on 09.11.2022 and following observations were made during inspection:

- Unit was engaged in the activity of Manufacturing of cardboard boxes without corrugation and Manufacturing of synthetic adhesive without heating & operating without having mandatory license/ Consent from any department operating in non-conforming area and it was also informed that Sh. Rishipal was previous owner of premises & power connection was with his name.
- 1 illegal borewell found without any prior permission from Concerned Department.
- Unit found non-complying under provision of HOWM Rules, 2016, Water Act, 1974 & Air Act, 1981. As reported by BSES you were having sanctioned power load of 20 KVA with CA No. 150493463.
- The unit was sealed by the SDM (Shahdara) on the spot and BSES officials disconnected the power supply of your unit and removed the meter.

Now, therefore you are kindly requested to take necessary action to seal the illegal borewell found at the said unit and impose appropriate Environmental Damage Compensation accordingly and also submit a Action Taken Report of the same in the office of DPCC within 15 days from issue of this letter

  
**(P. S. PANKAJ)**  
**In-Charge, CMC-I**

o/c

Joint Inspection Report

Date: 09.11.2022

(23)

NGT matter in OA No. 645/2022 " Kishanpal Singh & ors vs Govt of NCT Delhi"

In the above mentioned NGT matter, where it has been alleged that illegal factories of manufacturing of plastic bags ,jeans ,use of acid, gum and other toxic materials resulting in pollution in Arjun Mohalla, Abhimanyu Gali No. 1, Maujpur Delhi-110053, a joint inspection was carried out on 09.11.2022 comprising officials of DPCC, Deputy Commissioner Shahdara (SDM Shadara), Delhi Police and BSES-YPL.

During inspection following observations were made-

S. No.	Name	Address	BSES CA No.	Action taken	Remarks
1	M/s Rishi Pal	Kh. No. 131-132 Abhimanyu Gali No.1 Arjun Mohalla Maujpur New Delhi - 110053	150493463 Sanctioned load 20 KVA	Unit was sealed on the spot by representatives of SDM Shahdara Office and BSES officials disconnect the power supply of the said unit and removed the meter.	SDM office is requested to issue Show Cause Notice for re-inspection along with joint committee.
2	M/s Abdul Rauf	C-16 A Kh. No. 131-132 Abhimanyu Gali No.1 Arjun Mohalla Maujpur New Delhi - 110053	150029634 Sanctioned load 46 KVA	Unit was sealed on the spot by representatives of SDM Shahdara Office and BSES officials disconnect the power supply of the said unit and removed the meter.	SDM office is requested to issue Show Cause Notice for re-inspection along with joint committee.
3	M/s Renu Gupta	C/41/1 Kh. No. 131-132 Abhimanyu Gali No.1 Arjun Mohalla Maujpur New Delhi - 110053	150026064 Sanctioned load 62 KVA	Unit was sealed on the spot by representatives of SDM Shahdara Office and BSES disconnect the power supply of the said unit and removed the meter.	SDM office is requested to issue Show Cause Notice for re-inspection along with joint committee.
4	M/s Baburam Pal	Kh. No. 66 Bhagat Mandir Abhimanyu Gali No.1 Arjun Mohalla Maujpur New Delhi -110053	101381447 Sanctioned load 12 KVA	Unit was sealed on the spot by representatives of SDM Shahdara Office and BSES disconnect the power supply of the said unit and removed the meter.	SDM office is requested to issue Show Cause Notice for re-inspection along with joint committee.

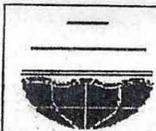
*Amritkumar*  
JEE, DPCC  
Signature of DPCC officials

*9/11 Teh (Shah)*  
Signature of SDM Shadara officials

*9-11-2022*  
*(A.K. Vimal)*  
Signature of BSES officials

*9/11/22*  
SDM (Shahdara)





**Inspection Report**

①

1. Name & Address of the Unit : M/s Abdul Rauf, Ismail  
1st Floor, C/16A, Kh. No. 131-132,  
Abhimanyu (Col. No.), Arjun Mohalla,  
Maungpur, Delhi - 110053.
2. Owner/ Partner's Name & Contact : Ismail, Abdul Rauf  
 Details(Phone & E-mail) : (886834577 - Ismail)
3. Date of Inspection : 22/02/2021
4. Name & Designation of the Persons : Abdul Tawwab  
 contacted at the industry
5. Kind of Industry : Mfg of HD plastic toys using injection  
blow moulding
6. Product & Capacity : .....
7. Main Raw Materials : HDPE Granules
8. Water Polluting : Yes/No      ETP Installed : Yes/No
9. Air Pollution : Yes/No      ECS Installed : Yes/No
10. Details of Stack Height : (Above G.L.)..... (Above R.L.).....  
 (Furnace/Boilers/Others)
11. Type of Fuel Used : Electricity
12. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others
- B. Effluent Discharge : (a) Domestic/ Trade Effluent ✓  
 (b) Unit connected to Conveyance System: Yes/No ✓  
 (c) Discharging into... Sewer
13. Status of Consent {If Any} : Not applied
14. D.G. Set(s) {if Any} : No...Capacity.....KVA. Acoustic: Yes/No  
 Stack Height.....(Above G.L.).....(Above RL)
15. Plot Area : 150 Sq. yards
16. Labour : Nil - (as per 6 labour staff was  
Present when unit was operational  
as per owner)
17. Machinery : Blow moulding MK - 04  
Cutting MK - ①

(2)

18. Detail of Power Connection : BSES
19. Whether Unit found in Operation : Yes/No
20. Status of Registration under Plastic Waste Management Rules, 2016 : -----
21. Whether Generating Hazardous Waste : Yes/No
22. Details about Hazardous Waste :
- (a) Status of Authorization {if any} : -----
- (b) Display Board Provided : Yes/No
- (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
- (d) Whether container marked with specified label : Yes/No
- (e) Whether container stored kept in an isolated area : Yes/No
- (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
- (g) Whether date on which storage began indicated on each container : Yes/No
- (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
- (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules : -----
- (j) Authorized mode of disposal or recycling or utilization or co-processing etc. : -----
- (k) Quantity (Ton/Annum) : -----

NA

Remarks (if Any)

- ① Unit found non-operational, earlier engaged in activity of Mfg Plastic toys using HD blowby moulding/injection moulding.
- ② Earlier unit was operating in non-conforming area violating provisions & Acts of MPD 2021.
- ③ After re-inspection unit was again sealed by the officials of SDM Shahdara in presence of officials of DPCC.

22/12/22  
ABDULTAUWAIB

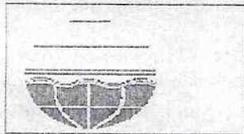


Signatures, Name & Designation of inspecting officials

22/12/2022  
JEE, DPCC

22/12/2022  
Amritkumar

22/12/22  
Raj



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI)  
4<sup>th</sup> & 5<sup>th</sup> FLOOR ISBT BUILDING KASHMERE GATE DELHI-6  
visit us at : <http://dpcc.delhigovt.nic.in>

### Inspection Report

Unique Computer Generated Id.....

1. Name & Address of the Unit : M/s Abdul Rauf  
GF, C/16A, Kh. NO. 131-132,  
Abhimanyu Gali No. 1, Arjun Mohalla,  
Maunpur, Delhi-110053.
2. Owner/ Partner's Name & Contact Details (Phone & E-mail) : Abdul Rauf, Remu Gupta (Unit Owner)  
(9810622846) (Abdul Taowab)
3. Date of Inspection : 22/02/2022
4. Time of inspection  
Start of Inspection : 2:58 pm  
End of Inspection : 3:07 pm
5. Name & Designation of the Persons contacted at the industry : Abdul Taowab  
(PPSheet)
6. Kind of Industry : Mfg of plastic sheet for non-woven mask
7. Product & Capacity : .....
8. Main Raw Materials : PVC (PP) Granules
9. Water Polluting : Yes/No  ETP Installed : Yes/No NA
10. Air Pollution : Yes/No  ECS Installed : Yes/No
11. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.).....
12. Type of Fuel Used : Electricity
13. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others  
B. Effluent Discharge : (a) Domestic/ Trade Effluent   
(b) Unit connected to Conveyance System: Yes/No   
(c) Discharging into.....
14. Status of Consent {If Any} : Not applied
15. D.G. Set(s) {if Any} : No. --- Capacity..... KVA. Acoustic: Yes/No  
Stack Height..... (Above G.L.)..... (Above RL)
16. Plot Area : 150 sq. yards
17. Labour : Nil - (06 earlier when unit was operational)
18. Machinery : Extruder - 03.  
Cutting m/c - 02

19. Detail of Power Connection : CA: 1000 29634
20. Whether Unit found in Operation : Yes/No ✓
21. Status of Registration under Plastic Waste Management Rules, 2016 : Not applied.
22. Whether Generating Hazardous Waste : Yes/No ✓
23. Details about Hazardous Waste :
- (a) Status of Authorization (if any) : .....
- (b) Display Board Provided : Yes/No
- (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
- (d) Whether container marked with specified label : Yes/No
- (e) Whether container stored kept in an isolated area : Yes/No
- (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
- (g) Whether date on which storage began indicated on each container : Yes/No
- (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
- (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules : .....
- (j) Authorized mode of disposal or recycling or utilization or co-processing etc. : .....
- (k) Quantity (Ton/Annum) : .....

NA

Remarks (if Any)

- ① Unit found non-operational, earlier engaged in the activity of Mtg of plastic sheet for non-woolen mask.
- ② Unit found operating earlier in the non conforming area violating provision & Acts of MPD-2021.
- ③ After re-inspection unit was again resealed by the officials of SDM Shahdara. in presence of DPCC officials.

22/12/22  
ABDULTAJWAR

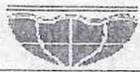


Signatures, Name & Designation of inspecting officials.

JEB, DPCC

Amrit Kumar  
22/12/2022  
22/12/22

22/12/22



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI)  
4<sup>th</sup> & 5<sup>th</sup> FLOOR ISBT BUILDING KASHMERE GATE DELHI-6  
visit us at : <http://dpcc.delhigovt.nic.in>

### Inspection Report

Unique Computer Generated Id.....

1. Name & Address of the Unit : M/s Mukesh Jain, Babu Ram Pal  
Kh. No. 66, Bhapt Mandir,  
Abhimanya Gali No. 1, Anjan Mohalla  
Maujpur, Delhi - 110053.
2. Owner/ Partner's Name & Contact Details (Phone & E-mail) : Mukesh Jain  
(989938630), 9212541269 (Shanky)
3. Date of Inspection : 22/12/2021
4. Time of inspection  
Start of Inspection : 3:40 pm  
End of Inspection : 3:55 pm
5. Name & Designation of the Persons contacted at the industry : Mukesh Jain
6. Kind of Industry : -
7. Product & Capacity : -
8. Main Raw Materials : -
9. Water Polluting : Yes/No NA ETP Installed : Yes/No NA
10. Air Pollution : Yes/No NA ECS Installed : Yes/No NA
11. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.) - (Above R.L.) -
12. Type of Fuel Used : -
13. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others  
B. Effluent Discharge : (a) Domestic/ Trade Effluent NA  
(b) Unit connected to Conveyance System: Yes/No NA  
(c) Discharging into -
14. Status of Consent {If Any} : -
15. D.G. Set(s) {if Any} : No - Capacity - KVA - Acoustic: Yes/No -  
Stack Height - (Above G.L.) - (Above RL) -
16. Plot Area : 100 Sq. yards (approx)
17. Labour : -
18. Machinery : -

- 19. Detail of Power Connection : CA No- 101381447
- 20. Whether Unit found in Operation : Yes/No ✓
- 21. Status of Registration under Plastic Waste Management Rules, 2016 : \_\_\_\_\_
- 22. Whether Generating Hazardous Waste : Yes/No ✓
- 23. Details about Hazardous Waste :
  - (a) Status of Authorization {if any} : .....
  - (b) Display Board Provided : Yes/No
  - (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
  - (d) Whether container marked with specified label : Yes/No
  - (e) Whether container stored kept in an isolated area : Yes/No
  - (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
  - (g) Whether date on which storage began indicated on each container : Yes/No
  - (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
  - (i) Category of Hazardous Waste as per the Schedules I,II and III of these rules : \_\_\_\_\_
  - (j) Authorized mode of disposal or recycling or utilization or co-processing etc. : \_\_\_\_\_
  - (k) Quantity (Ton/Annum) : \_\_\_\_\_

NA

Remarks (if Any)

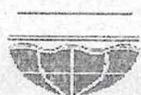
① During joint-inspection by DPCC & SDM Shahdara officials the said premises found vacant & no machinery was found.

② After reinspection, unit was again revealed by SDM officials in presence of DPCC officials.

21 22  
22-12-22



Amritanshu  
22/12/22  
Raj  
22/12/22  
JEE, DPCC



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI)  
4<sup>th</sup> & 5<sup>th</sup> FLOOR ISBT BUILDING KASHMERE GATE DELHI-6  
visit us at : <http://dpcc.delhigovt.nic.in>

### Inspection Report

(2)

Unique Computer Generated Id.....

1. Name & Address of the Unit : M/s Renu Gupta  
C/41/1 Kh. NO. 131-132,  
Abhimanyu Galinoh, 1, Arjun Mohalla  
Delhi-110053.
2. Owner/ Partner's Name & Contact : Renu Gupta  
Details(Phone & E-mail) : (92 132 14 330) (Dinesh Gupta)
3. Date of Inspection : 22/12/2022
4. Time of inspection : 2:40 pm.  
Start of Inspection : 2:55 pm  
End of Inspection : Dinesh Gupta.
5. Name & Designation of the Persons : Dinesh Gupta.  
contacted at the industry
6. Kind of Industry : -
7. Product & Capacity : -
8. Main Raw Materials : -
9. Water Polluting : Yes/No ETP Installed : Yes/No
10. Air Pollution : Yes/No ECS Installed : Yes/No
11. Details of Stack Height : (Above G.L.)..... (Above R.L.).....  
(Furnace/Boilers/Others)
12. Type of Fuel Used : -
13. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others  
B. Effluent Discharge : (a) Domestic/ Trade Effluent NA  
(b) Unit connected to Conveyance System: Yes/No NA  
(c) Discharging into.....
14. Status of Consent {If Any} : -
15. D.G. Set(s) {if Any} : No.....Capacity.....KVA. Acoustic: Yes/No  
Stack Height.....(Above G.L.).....(Above RL)
16. Plot Area : 55 sq z (approx)
17. Labour : -
18. Machinery : -

CANO: 1500.26.064

- 19. Detail of Power Connection : Yes/No ✓
- 20. Whether Unit found in Operation : Yes/No ✓
- 21. Status of Registration under Plastic Waste Management Rules, 2016 : .....
- 22. Whether Generating Hazardous Waste : Yes/No ✓
- 23. Details about Hazardous Waste :
  - (a) Status of Authorization {if any} : .....
  - (b) Display Board Provided : Yes/No
  - (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
  - (d) Whether container marked with specified label : Yes/No
  - (e) Whether container stored kept in an isolated area : Yes/No
  - (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
  - (g) Whether date on which storage began indicated on each container : Yes/No
  - (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
  - (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules : .....
  - (j) Authorized mode of disposal or recycling or utilization or co-processing etc. : .....
  - (k) Quantity (Ton/Annum) : .....

NA

Remarks (if Any)

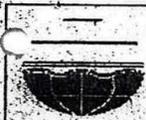
① During <sup>Joint</sup> inspection no machinery was found at said premises, however from observation traces of PVC granules was found at the said premises & it appeared that unit was operating activity related to plastic product as the sanctioned load was 62 kVA. (based on information earlier provided by BLES).

② After re-inspection, Unit was again resealed by SDM officials in presence of DPC officials.

Joint  
 DPC  
 321321532  
 27/12/2022

Signature, Name & Designation of inspecting officials.  
 Executive Magistrate  
 Tehsildar Sharda  
 27/12/2022

Signature, Name & Designation of inspecting officials.  
 JCC, DPC  
 27/12/2022



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI)  
4<sup>th</sup> & 5<sup>th</sup> FLOOR ISBT BUILDING KASHMERE GATE DELHI-6  
visit us at : <http://dpcc.delhigovt.nic.in>

### Inspection Report

1. Name & Address of the Unit : M/s Mohammad Vakeel.  
KH. No.-67, Gali No. 3, Old Village  
Maujpur, Delhi-53
2. Owner/ Partner's Name & Contact Details(Phone & E-mail) : Mohammad Vakeel (9582231546)
3. Date of Inspection : 11/01/2023
4. Name & Designation of the Persons contacted at the industry : Mohammad Vakeel.
5. Kind of Industry : Stiching / Sewing.
6. Product & Capacity : Stiched clothes.
7. Main Raw Materials : threads etc.
8. Water Polluting : Yes/No  ETP Installed : Yes/No
9. Air Pollution : Yes/No  ECS Installed : Yes/No
10. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.).....
11. Type of Fuel Used : Electricity
12. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others
- B. Effluent Discharge : (a) Domestic/ Trade Effluent   
(b) Unit connected to Conveyance System: Yes/No  
(c) Discharging into..... Sewer
13. Status of Consent {If Any} : Not shown
14. D.G. Set(s) {if Any} : No.....Capacity.....KVA. Acoustic: Yes/No  
Stack Height.....(Above G.L.).....(Above RL)
15. Plot Area : 40 Sq. Yard approx.
16. Labour : 10 Nos.
17. Machinery : 10 Stiching Machine

11/01/2023  
11/11/2023  
JEE, DPCC

11/01/23  
JEE, DPCC

11/01/2023  
JEE, DPCC

18. Detail of Power Connection : CA No. 152591420
19. Whether Unit found in Operation :  Yes/No
20. Status of Registration under Plastic Waste Management Rules, 2016 :
21. Whether Generating Hazardous Waste :  Yes/No
22. Details about Hazardous Waste :
- (a) Status of Authorization {if any} : .....
  - (b) Display Board Provided : Yes/No
  - (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
  - (d) Whether container marked with specified label : Yes/No
  - (e) Whether container stored kept in an isolated area : Yes/No
  - (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
  - (g) Whether date on which storage began indicated on each container : Yes/No
  - (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
  - (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules :
  - (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
  - (k) Quantity (Ton/Annum) :

N/A

Remarks (if Any)

In compliance of NGT Matter O.A No. 645/2022 "Kishampal v/s GNCTD" <sup>was carried out by</sup> joint inspection comprising of officials of DPCC, SDM Shahdara & following observations were made :-

i) Unit found operational engaged in activity of stitching/sewing of readymade garment, ~~was~~ without having mandatory consent from concerned deptt.

Refused to sign

11/01/2023  
11/01/23  
Prof.  
Signature of inspecting officials.  
Tehsildar Shahdara

Signature of inspecting officials.  
11/01/2023  
Amritanshu  
11/01/2023  
JCC, DPCC



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI)  
4<sup>th</sup> & 5<sup>th</sup> FLOOR ISBT BUILDING KASHMERE GATE DELHI-6  
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### Inspection Report

1. Name & Address of the Unit : M/s Dkram Malhi  
Ground floor, H. No. 57, Gali No. - 4  
Maujpur.
2. Owner/ Partner's Name & Contact Details (Phone & E-mail) : Dkram Malhi.
3. Date of Inspection : 11/01/2023
4. Name & Designation of the Persons contacted at the industry : Shaukat Ali, Prashant (Building Owner)  
(9716993232)
5. Kind of Industry : Zinc Die Casting
6. Product & Capacity : Zinc product
7. Main Raw Materials : Zinc Ingots
8. Water Polluting : Yes/No  ETP Installed : Yes/No
9. Air Pollution : Yes/No  ECS Installed : Yes/No
10. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.).....
11. Type of Fuel Used : Electricity
12. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others   
B. Effluent Discharge : (a) Domestic/ Trade Effluent  
(b) Unit connected to Conveyance System: Yes/No  
(c) Discharging into Sewer
13. Status of Consent {If Any} : Not having Consent
14. D.G. Set(s) {if Any} : No. Capacity.....KVA. Acoustic: Yes/No  
Stack Height.....(Above G.L.).....(Above RL)
15. Plot Area : 130 sqm. Approx.
16. Labour : 5 Nos. (Approx)
17. Machinery : 1 Die Casting Machine  
1 Compressor  
1 Power Cutting Machine  
1 Cooling tower.



Shaukat Ali  
11/01/2023  
JEE, DPCC

Prashant  
11/01/2023  
JEE, DPCC

Amrit Kumar  
11/01/2023  
JEE, DPCC  
(Tech. Shaukat)

18.	Detail of Power Connection	:	CA No. - 101391484
19.	Whether Unit found in Operation	:	Yes/No
20.	Status of Registration under Plastic Waste Management Rules, 2016	:	←
21.	Whether Generating Hazardous Waste	:	Yes/No ✓
22.	<u>Details about Hazardous Waste</u>	:	
(a)	Status of Authorization {if any}	:	.....
(b)	Display Board Provided	:	Yes/No
(c)	Whether Hazardous Waste is stored in Leak proof container	:	Yes/No
(d)	Whether container marked with specified label	:	Yes/No
(e)	Whether container stored kept in an isolated area	:	Yes/No
(f)	Whether Hazardous Waste is being stored on pucca floor & in covered area	:	Yes/No N/A
(g)	Whether date on which storage began indicated on each container	:	Yes/No
(h)	Whether daily record of Hazardous Waste maintained in Form-3	:	Yes/No
(i)	Category of Hazardous Waste as per the Schedules I, II and III of these rules	:	
(j)	Authorized mode of disposal or recycling or utilization or co-processing etc.	:	
(k)	Quantity (Ton/Annum)	:	

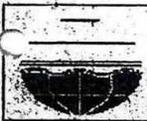
Remarks (if Any)

In compliance of NGT Matter OA No. 645/2022 "Kishampal vs GNCTD" Joint inspection was carried out comprising of officials of DPCC & SDM Shahdara office & following observations were made :-

- i) Unit found operational engaged in activity of mfg. of zinc product using zinc die casting machine without having consent / license to operate from concerned deptt.
- ii) After inspection unit was sealed by officials of SDM shahdara office in presence of DPCC officials.

Refused to Sign

Prof. 11/01/23  
 Amritam sh 11/01/2023  
 JEE/DPC officials. 11/01/2023  
 Teh. Shahdara DPCC



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI)  
4<sup>th</sup> & 5<sup>th</sup> FLOOR ISBT BUILDING KASHMERE GATE DELHI-6  
visit us at : <http://dpec.delhigovt.nic.in>

### Inspection Report

1. Name & Address of the Unit : M/s Ikrām Illahī  
1<sup>st</sup> Floor, H. No. 54, Gali No. - 4  
Maujpur.
2. Owner/ Partner's Name & Contact Details (Phone & E-mail) : Ikrām Illahī
3. Date of Inspection : 11/01/2023 9716993232
4. Name & Designation of the Persons contacted at the industry : Shaukat Ali (Worker), Prashant (Building owner)  
(Light Engineering works)
5. Kind of Industry : Mfg. of Aluminium Parts (Buttons) using header machine
6. Product & Capacity : Aluminium Button
7. Main Raw Materials : Aluminium Wire
8. Water Polluting : Yes/No  ETP Installed : Yes/No
9. Air Pollution : Yes/No  ECS Installed : Yes/No
10. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.).....
11. Type of Fuel Used : Electricity
12. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others
- B. Effluent Discharge : (a) Domestic/ Trade Effluent   
(b) Unit connected to Conveyance System: Yes/No  
(c) Discharging into... Sewer
13. Status of Consent {If Any} : Not having Consent
14. D.G. Set(s) {if Any} : No. Capacity.....KVA. Acoustic: Yes/No  
Stack Height.....(Above G.L.).....(Above RL)
15. Plot Area : 130 Sqm
16. Labour : 5 Nos. (Approx.)
17. Machinery : 11 Header Machine  
3 Rolling Machine

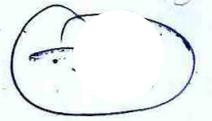
11/01/2023  
Deh/Sha  
M. J. Shrivastava  
Inspector



11/01/2023  
JEE, DPCC

11/01/23  
JEE, DPCC

11/01/2023  
JEE, DPCC



18. Detail of Power Connection : CA No. - 101391484
19. Whether Unit found in Operation :  Yes/No
20. Status of Registration under Plastic Waste Management Rules, 2016 : \_\_\_\_\_
21. Whether Generating Hazardous Waste : Yes/No
22. Details about Hazardous Waste :
- (a) Status of Authorization {if any} : .....
  - (b) Display Board Provided : Yes/No
  - (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
  - (d) Whether container marked with specified label : Yes/No
  - (e) Whether container stored kept in an isolated area : Yes/No
  - (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
  - (g) Whether date on which storage began indicated on each container : Yes/No
  - (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
  - (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules : \_\_\_\_\_
  - (j) Authorized mode of disposal or recycling or utilization or co-processing etc. : \_\_\_\_\_
  - (k) Quantity (Ton/Annum) : \_\_\_\_\_



N/A

Remarks (if Any)

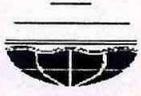
In compliance of NCIT Matter OA No. 645/2022 "Kishampal v/s GNCTD" Joint inspection was carried out comprising of officials of DPCC & SDM Shahdara office & following observations were made :-

- i) Unit found operational engaged in activity of Mfg. of Aluminium Buttons using header machine without having any consent / license to operate from concerned deptt.
- ii) After inspection Unit was sealed by official of SDM Shahdara office in presence of DPCC officials.

Refused to sign

11/01/23  
 11/01/2023  
 11/01/2023  
 JTB, DPCC JTB, DPCC  
 JTB, DPCC JTB, DPCC  
 11/01/2023  
 JTB, DPCC

Signatures, Name & Designation of inspecting officials.



**DELHI POLLUTION CONTROL COMMITTEE**  
**GOVERNMENT OF NCT OF DELHI**  
 4<sup>th</sup> AND 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006  
 visit us at : <http://dpcc.delhigovt.nic.in>

F. No. DPCC/CMC-I/NGT/OA No. 645/2022/23 49

Dated: 20/02/2023

To,

**The Commissioner,**  
**Municipal Corporation of Delhi,**  
**DR. S.P.M. Civic Centre Minto Road,**  
**New Delhi-100002**

**Subject: Regarding effective closure of polluting/non-polluting illegal units in non-conforming area.**

Sir,

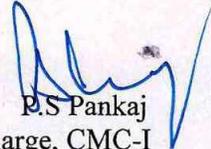
A case had been filed by Sh. Kishanpal in Hon'ble NGT in which order was passed vide O.A No 645/2022 in matter of "kishanpal Singh & Ors. Vs. Govt. of NCT of Delhi" dated 17.10.2022. A joint inspection was carried out by the officials of SDM Shahdara, DPCC, BSES & Delhi Police in the vicinity of Arjun Mohalla, Abhimanyu Gali No.1, Delhi-110053 on 04.11.2022, 09.11.2022 in which following units having non-polluting activities were found operating at the said area:

S.No	Name & Address of the unit	Activity of the unit
1	M/s Mohammad Vakeel, kh. No. 67, Gali No. 3, Old village, Maujpur, Delhi-110053	Stitching/ Sewing of readymade garments.
2	M/s Gagan Kumar Gali No. 4 Maujpur, Delhi-110053	Storage of powder coating material
3	M/s Pawan Chaudhary S/o Chaudhary Murali H No. 57 GF Village Maujpur Delhi-110053 FCA No. 152196227	Stitching/sewing, storage of jeans in substantial quantities

Show Cause Notice for imposition of Environmental Damage Compensation (EDC) have already been issued (as per DPCC Policy for methodology of assessment of EDC) to the above mentioned units.

Therefore, you are requested to take appropriate action regarding effective closure of the said units along with other polluting and non-polluting illegal units operating in the adjoining area of Arjun Mohalla, Abhimanyu Gali No.1, Delhi-110053 and submit the Action Taken Report within 15 days of issue of this letter so that Action Taken Report can be filed timely before Hon'ble NGT.

Your Sincerely,

  
 P.S Pankaj  
 In-charge, CMC-I